

(ग) क्या इसके मुख्य कम करने के लिए सरकार द्वारा कोई प्रयास किये जा रहे हैं और यदि हा, तो तत्सम्बन्धी तथ्य क्या हैं ?

पेट्रोलिएम, रसायन और उर्वरक मंत्री (श्री हेमबती नन्दन बहुगुणा) (क) और (ख) वर्तमान अल्कोहल 1976-77 वर्ष (अर्थात् 1 12 76 से 30 11 77 तक) के दौरान शीरा से 436 मिलियन लिटर अल्कोहल के उत्पादन का अनुमान है जिससे बरेलू आवश्यकताएँ पूरी होने की संभावना है। लगभग 30% अल्कोहल पेय में परिवर्तित किया जाता है जिसमें देशी शराब/एरेक अभी भारत में तैयार किये गये विदेशी शराब अर्थात् रम, जिन, ब्राडी, बिस्की आदि। शेष अल्कोहल औद्योगिक उद्देश्य के लिए प्रयोग किया जाता है।

(ग) औद्योगिक अल्कोहल का मूल्य इथियल अल्कोहल (मूल्य नियंत्रण) आदेश, 1971 के अन्तर्गत नियन्त्रित है या पुनरीक्षा-प्राधीन है। इस समय अल्कोहल के मूल्य में कमी करने के लिए सरकार के विचाराधीन कोई प्रस्ताव नहीं है।

#### **Crisis faced by Fertilizers Factories**

2052 SHRI C K CHANDRAPPAN Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state

(a) whether certain fertilizer factories are facing crisis at present,

(b) if so, the facts thereof, and

(c) how far this would affect the production of fertilizer?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H N BAHUGUNA) (a) to (c) None of the Fertilizer factories has brought to the notice of the Government any "crisis" which they may be facing It is however the constant endeavour of the Government to resolve such of the difficulties of this industry as come to its notice from time to time

#### **Enquiry against Indian Oxygen and Birla Firms by MRTP Commission**

2053 SHRI C K CHANDRAPPAN Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) the stage of Monopolies and Restrictive Trade Practices Commissions inquiries with regard to Indian Oxygen and Birla firms, and

(b) how long will it take to complete these inquiries?

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) (a) and (b) As regards Indian Oxygen Ltd the Monopolies and Restrictive Trade Practices Commission has instituted two enquiries on 10th February 1976 and 6th August 1976 The pleadings in the first enquiry are over and the issues will be framed and tried in the near future In respect of the second enquiry a revised notice of enquiry has been issued

The Monopoly and Restrictive Trade Practices Commission instituted enquiries against the following Birla firms

and the position in regard to each is indicated below

S.No.	Name of the firm	Stage of enquiry
1.	M/s Hindustan Times Ltd	The Pleadings etc over and the matter will be considered by the Commission shortly.
2.	The Southern India Mill Owners Association Vs. M/s Gwalior Rayon Silk Mfg. Wvg. Co. Ltd	The Respondents have not yet filed their reply to the notice of enquiry and the matter is in the initial stages.
3.	M/s Century Spg & Mfg Co Ltd.	Do
4.	M/s. Hyderabad asbestos Cement Products Ltd.	Do

#### Flouting of MRTP Act and FERA by Multinational Firms

2054 SHRI C K CHANDRAPPA  
Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether Government have taken any action against the multinational firms who had flouted MRTP Act and Foreign Exchange Regulation Act during the last three years, and

(b) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) (a) and (b) It is not clear as to what exactly the Hon'ble Member means by the term "flouted". If it refers to violations in so far as MRTP Act is concerned, no such violations have so far come to the notice of the Government on the part of multinational firms which operate in India through their branches and/or their Indian subsidiaries

As regards FERA, there has so far been no violation of Section 29 thereof which deals with dilution of non-resident interest by foreign companies. This Act contains a large number of provisions. There are many branches and subsidiaries in India of foreign companies. Therefore, the desired information can be collected from concerned authorities dealing with the administration and enforcement of the

Act and furnished if the Hon'ble Member specifies the names of the branches and subsidiaries of the foreign companies in respect of which the information is desired.

रेलवे सेलूनो का प्रयोग करने वाले बरिष्ठ अधिकारियों का स्तर

2055 श्री मीरा लाल खेतन : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे के बहुत से बरिष्ठ अधिकारी रेलवे सेलूनो का प्रयोग करते हैं, और

(ख) यदि हा, तो किस स्तर तक के अधिकारी इन सेलूनो का प्रयोग करते हैं ?

रेल मंत्री (श्री० नचु खन्ना) : (क) और (ख) जब निरीक्षण का स्थान मार्ग से हटकर अलग होता है और वहाँ ठहरने का उपयुक्त स्थान उपलब्ध नहीं होता तो सम्बन्धित अधिकारियों को केवल अपने रेलपथ और अन्य काह्य निरीक्षण करके के लिए निरीक्षण यानो के उपयोग की अनुमति है जिसे प्राय तौर पर सेलूनो के नाम से सम्बोधित किया जाता है ।